

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI

Original Application No. 48 of 2022 (SZ)

Meiyyappan,  
S/o. Chellappan,  
Chengalpattu

...Applicant

Vs

1. The District Collector,  
Chengalpattu District,  
Chengalpattu and 6 Others

...Respondents

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Filed by  
Thiru.S. Sai Sathya Jith,  
Advocate, Chennai.



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1. The District Collector,  
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...Respondents

**REPORT FILED ON BEHALF OF THE 2<sup>ND</sup> RESPONDENT  
TAMIL NADU POLLUTION CONTROL BOARD.**

I, S. Rajan, S/o M.S.Subramanian, Hindu, aged about 58 years, having my office at No.76, Mount Salai, Guindy, Chennai-32, do hereby solemnly affirm and sincerely states as follows:

1. I am the Additional Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai-32, and I am filing this Report on behalf of the Respondent Tamil Nadu Pollution Control Board and as such I am well acquainted with the facts of the case as per the records.

2. It is respectfully submitted that the applicant has filed this application regarding the dumping of garbage, bio-degradable and non bio-degradable in Padur backwater and graveyard, Thiruporur Taluk, Chengalpattu District.

3. It is respectfully submitted that this Hon'ble Tribunal, in its order dated 16.03.2023 directed as follows:

*"Para 7: It is to be noted that the Tamil Nadu Pollution Control Board has issued show cause notices to all 14 units on the same date i.e. 13.12.2022. Though even after the passage of three months, the further report has not been filed as to the action taken and the outcome of the proceedings. So, we direct the Tamil Nadu Pollution Control Board to file yet another report pursuant to the show cause notices issued by them".*

  
104.23  
**ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
CHENNAI-600 032.**

4. It is respectfully submitted that in order to comply the NGT order dated 22.11.2022, the Board has issued show cause notice vide proceeding dated 13.12.2022 to the high rise buildings in Padur Village. The project proponents of high rise building had furnished their reply to the show cause notices issued by the Board and the same were not satisfactory. Hence, personal hearing was conducted by the DEE, TNPCB, Maraimalai Nagar on 13.02.2023. During the personal hearing, the project proponents of above said high rise buildings had assured as tabulated as follows:

S. No	Name and address of high rise building	No. of Flats	Action taken	Reply letter for show cause notice received by the DEE dated	During personal hearing on 13.02.2023	Present status during inspection on 08.04.2023
1.	Gem Grove Apartment, Padur Village, Thiruporur Taluk, Chengalpatu District	540 flats	Show cause notice issued vide proc. dated 13.12.2022	09.01.2023	Assured to operate the sewage treatment plants and also assured that treated / untreated sewage will not be discharged through tanker lorries without proper delivery / discharge receipt.	STP was provided and found in operation
2.	Rosedale Apartment (ETA Star Property Developers Ltd), Padur Village, Thiruporur Taluk, Chengalpatu District	372 flats	Show cause notice issued vide proc. dated 13.12.2022	29.12.2022	Assured to operate the sewage treatment plants and also assured that treated / untreated sewage will not be discharged through tanker lorries without proper delivery / discharge receipt.	STP was provided and found in operation
3.	Pacifica Happiness Tower Apartment (Pacifica (Chennai Projects) Infrastructures Co. Private Limited	662 flats	Show cause notice issued vide proc. dated 13.12.2022	26.12.2022	Assured to operate the sewage treatment plants and also assured that treated/ untreated sewage will not be discharged through tanker lorries without proper delivery/ discharge	STP was provided and found in operation

  
 10.4.23  
 ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER  
 TAMIL NADU POLLUTION CONTROL BOARD  
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	(Aurum Phase I), Padur Village, Thiruporur Taluk, Chengalpatu District				receipt.	
4.	Shri Janani Homes Pvt. Ltd., - Janani Blue Bells Apartment and M/s. Padur Janani's Blue Bells Apartment Flat Owners Association, Padur Village, Tiruporur Taluk, Chengalpatu District	288 flats	Board has issued direction under section 5 of the Environment (Protection) Act, 1986 vide Proc. Dated 05.12.2022 to the unit to remit Environmental Compensation of Rs.81,90,000/- within 15 days and Board has instructed DEE/TNPCB/MMN to take necessary action for filing a Criminal Case under Section 44 of the Water (P&CP) Act, 1974 and under section 37 of the Air (P&CP) Act, 1981 for project proponent constructed the housing complex and handed over to the purchasers also without obtaining consent of the Board. In this regard, a show cause notice was issued for EC violations vide proceeding	03.01.2023 The proponent has requested for six months time to finish the formalities for Environmental Clearance.	-	STP was provided and found in operation

  
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			dated 26.12.2022			
5.	Godrej Apartment 3(SSPDL Green Acres LLP), Padur Village, Tiruporur Taluk, Chengalpat tu District	455 flats	Show cause notice issued vide proc. dated 13.12.2022	23.12.2022	Assured to operate the sewage treatment plants and also assured that treated/untreated sewage will not be discharged through tanker lorries without proper delivery /discharge receipt.	STP was provided and found in operation
6.	Colourberry Apartment, Padur Village, Tiruporur Taluk, Chengalpat tu District	96 flats	Show cause notice issued vide proc. dated 13.12.2022	29.12.2022	Assured to provide STP within 3 months and the installation of STP is in progress.	The unit was installing the STP. Sewage is being disposed to CMWSS B Perungudi through tankers.
7.	Mantri Synergy Apartment, Padur Village, Tiruporur Taluk, Chengalpat tu District	765 flats	Show cause notice issued vide proc. dated 13.12.2022	23.12.2022	Assured to operate the sewage treatment plants and also assured that treated / untreated sewage will not be discharged through tanker lorries without proper delivery /discharge receipt.	STP was provided and found in operation
8.	Xs Real Symphony Apartment, Padur Village, Tiruporur Taluk, Chengalpat tu District	200 flats	Show cause notice issued vide proc. dated 13.12.2022	28.12.2022	Assured to operate the sewage treatment plants and also assured that treated / untreated sewage will not be discharged through tanker lorries without proper delivery / discharge receipt.	STP was provided and found in operation
9.	Xs Real Harmony Apartment, Padur Village,	228 flats	Show cause notice issued vide proc. dated 13.12.2022	02.01.2023	Assured to operate the sewage treatment plants and also assured that treated /	STP was provided and found in operation

  
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	Tiruporur Taluk, Chengalpatu District				untreated sewage will not be discharged through tanker lorries without proper delivery / discharge receipt.	
10.	Xs Real Amity Apartment, Padur Village, Tiruporur Taluk, Chengalpatu District	180 flats	Show cause notice issued vide proc. dated 13.12.2022	05.01.2023	Assured to operate the sewage treatment plants and also assured that treated / untreated sewage will not be discharged through tanker lorries without proper delivery / discharge receipt.	STP was provided and found in operation
11.	Xs Real Siena Apartment, Padur Village, Tiruporur Taluk, Chengalpatu District	140 flats	Show cause notice issued vide proc. dated 13.12.2022	26.12.2022	Assured to operate the sewage treatment plants and also assured that treated/ untreated sewage will not be discharged through tanker lorries without proper delivery / discharge receipt.	STP was provided and found in operation
12.	Xs Real Fontana Apartment, Padur Village, Tiruporur Taluk, Chengalpatu District	81 flats	Show cause notice issued vide proc. dated 13.12.2022	27.12.2022	Assured to operate the sewage treatment plants and also assured that treated / untreated sewage will not be discharged through tanker lorries without proper delivery / discharge receipt.	STP was provided and found in operation
13.	Jain Inseli Apartment, Padur Village, Tiruporur Taluk, Chengalpatu District	804 flats	Show cause notice issued vide proc. dated 13.12.2022	26.12.2022	Assured to operate the sewage treatment plants and also assured that treated / untreated sewage will not be discharged through tanker lorries without proper delivery / discharge receipt.	STP was provided and found in operation
14.	Purvankara Swan Lake	730 flats	Show cause notice issued	30.12.2022	Assured to operate the sewage	STP was provided

  
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Apartment, Padur Village, Tiruporur Taluk, Chengalpat tu District	vide proc. dated 13.12.2022	treatment plants and also assured that treated / untreated sewage will not be discharged through tanker lorries without proper delivery / discharge receipt.	and found in operation
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Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstance of this case and thus render justice.

  
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ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
CHENNAI-600 032.

**BEFORE ME**

**VERIFICATION**

I, S. Rajan, S/o. M.S.Subramanian, working as Additional Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai-32 do hereby submit that the contents of the above report are true to the best of my knowledge through records.

  
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REPORT FILED ON BEHALF OF THE 2<sup>nd</sup>  
RESPONDENT - TAMIL NADU  
POLLUTION CONTROL BOARD.

Advocate for Respondent- TNPCB:  
Thiru.S. Sai Sathya Jith,  
Advocate, Chennai.

Date:10.04.2023

Hearing date on:11.04.2023.

